

C. A. T. Bench, JAIPUR

Date of Order

O.A. Crders 927/92

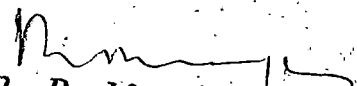
A/2

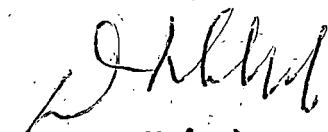
30.10.92

Mr. Anil Khanna - Counsel for applicant

Amendment
of not filed
3/4/29

Counsel for the applicant says that he wants to file an application for amendment of the O.A and seeks the time. The prayer is allowed. Put up the amended O.A on 8.12.92.


(B. B. Mahajan)
Member (Adm.)

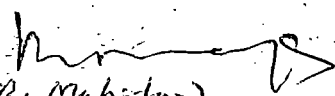

(D. L. Mehta)
Vice-Chairman

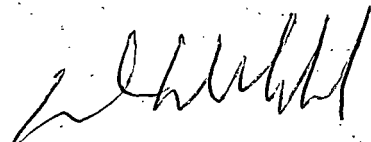
Amended
of not filed
3/8/1/93

8.12.92

Mr. Anil Khanna - Counsel for applicant

As prayer may be adjourned for admission on 15.1.93.


(B. B. Mahajan)
Member (A)

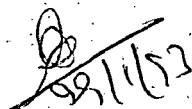

(D. L. Mehta)
Vice Chairman


15/1/93


Mr. Anil Khanna - Counsel for the Applicant

The counsel for the applicant wishes to withdraw the application with liberty to file a fresh application. Prayer is accepted. The O.A. is hereby dismissed as withdrawn with liberty to file a fresh application.

Copy sent to
the app. Counsel
& resp 1 on
vide 2246/25
Date 29-1-93


29/1/93


(B. B. Mahajan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman